

works, and town protection works, and these have been planned to be taken up by the State Governments during the Sixth Plan. The total outlay for the Sixth Plan on flood control measures is Rs. 1045 crores.

Drought conditions in Karnataka

128. SHRI B. V. DESAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Karnataka State Government has set up a high power committee to study the problems of the drought hit areas and suggest permanent remedies;

(b) whether the second Central team which visited the drought hit parts and inspected relief works undertaken in the month of July had recommended that the second instalment of Central grant should be provided to the State Government;

(c) if so, whether the recommendation was made in the first week of July, and the funds were released much later;

(d) whether the funds provided by the Centre were not still sufficient keeping in view the situation that had arisen due to continuous droughts in the States;

(e) whether Central Government was asked to make available more funds; and

(f) if so, the reaction of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) and (c). Following the visit of a Central Team in December 1980, a second Central team visited the drought affected areas in Karnataka between the 26th and 28th May, 1981. On the basis of its report submitted

on 9th June, 1981 and the recommendations of the High Level Committee on Relief thereon, the Government of India have approved on the 25th July, 1981, a ceiling of expenditure of Rs. 8.06 crores to the Government of Karnataka for drought relief work upto the 30th September, 1981.

(d) and (e). The approved ceiling of expenditure sanctioned by the Government of India is available to the State Government for expenditure on drought relief programme upto the 30th September, 1981. The State Government have intimated that an additional memorandum on drought conditions in the State is under preparation and will be sent to the Government of India. The same is awaited.

(f) On receipt of the memorandum from the State Government, further necessary action will be taken.

Financial assistance to Andhra Pradesh for implementing the land reforms schemes

129. SHRI M. RAM GOPAL REDDY: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the amount of financial assistance given by the Central Government to Andhra Pradesh during the year 1980-81 for implementing the land reforms schemes in the State; and

(b) the amount earmarked for the year 1981-82?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) No Central assistance was given to Andhra Pradesh for this purpose during 1980-81.

(b) Central assistance upto a maximum of Rs. 20.5 lakhs can be given to Andhra Pradesh during 1981-82